

separate information with regard to rural branches on overdue advances and the recovery performance.

(b) The rate of growth of deposits and

outstanding advances of regional rural banks and the public sector banks for the last three years as reported by NABARD and RBI respectively is as under:-

Year	Regional Rural Banks		Public Sector Banks	
	Deposits	Advances	Deposits	Advances
1985	33.94%	30.24%	19.5%	12.5%
1986	33.37%	26.79%	19.6%	13.7%
1987	34.4%	25.06%	15.6%	11.6%

#### Regional Rural Banks in Madhya Pradesh

4170. SHRI BASUDEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) whether the Regional Rural Banks in Madhya Pradesh have allowed quarantine leave as per Government orders, if not the reasons therefor;

(b) whether the existing benefit of foodgrains advance to employees of Regional Rural Banks in Madhya Pradesh has been withdrawn; if so, the reasons therefor; and

(c) whether Government have advised the Regional Banks to cover the lives of their staff by insurance especially in the dacoity-prone areas and area of Ambikapur and Jagdalpur districts of Madhya Pradesh which are infested with wild animals and snakes?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) (a) NABARD have reported that all RRBs have been instructed to extend quarantine leave to their employees as per State Government rules. The rules applicable in this regard to the State

Government employees of Madhya Pradesh will also apply to the employees of RRBs in that State.

(b) The information is being collected and to the extent available will be laid on the Table of House.

(c) NABARD have reported that all the RRBs have been advised to cover their entire staff under the Group Insurance policy on the pattern of Central Government Employees Group Insurance Scheme. No specific instructions have, however, been issued by NABARD to RRBs to provide any special insurance cover to their employees working in forest areas.

#### Reservations for SCs and STs in Railways

4171. SHRI JAGANNATH PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether High Courts of Allahabad, Punjab and Haryana and Rajasthan have different Judgements in regard to the filling up of reservation quota for the Scheduled Castes and Scheduled Tribes in the Railways.

(b) if so, whether Government have

preferred an appeal in the Supreme Court against the Judgement of the Allahabad High Court; if so, the present status of the appeal;

(c) whether some of the Zones of Railways have started acting pursuant to the judgement of the Allahabad High Court; and

(d) if so, whether those zonal railways obtained prior approval of the Ministry and if not, the reasons therefor and the action taken against the officers concerned who prejudice the interests of SCs and STs?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Yes, Sir. The appeal against the judgement of the Allahabad High Court in J.C. Malik's case has appeared in the cause list of the Supreme Court for the week commencing from 29.11.88 and will be heard by the Hon'ble Supreme Court in due course.

(c) and (d). The Government have preferred an Appeal before Supreme Court against the judgement of Allahabad High Court, in 1978. The Supreme Court admitted the appeal for hearing and also stayed the operation of the Allahabad High Court Judgement. However, on 24.9.1984, the Supreme Court vacated the stay and issued interim order to the effect that the Allahabad High Court Judgement should be implemented. On the precedent of the Supreme Court interim order dated 24.9.1984 referred to above, the Supreme Court itself and a few High Courts/Central Administrative Tribunals have passed interim orders on the lines of the judgement of the Allahabad High Court in J.C. Malik's case covering most of Railway full/ partially.

### Promotions to Branch Managers in Regional Rural Banks Sponsored by State Bank of India

4172. SHRI ANIL BASU: Will the Minister of FINANCE be pleased to state:

(a) whether the State bank of India has allowed its sponsored regional rural banks to promote the required number of Officers/ Branch Managers to Area Senior Managers in terms of instructions issued by the NABARD in 1984;

(b) if not, the reasons therefor;

(c) whether there have been cases of supersession in the above promotions during the last three years;

(d) if so, the names of the regional rural banks in which such cases took place; and

(e) the action taken; proposed to be taken in accordance with the NABARD guidelines dated 1 December, 1987 and 10 February, 1988?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). The State Bank of India has reported that promotions to various grades including the posts of Area/senior Managers in all the Regional Rural Banks sponsored by it are made by their Boards of Directors in accordance with existing rules in this regard.

(c) and (d). The information is being collected and the same, to the extent available will be laid on the Table of the House.

(e) The appointment and promotion of Officers and other employees in Regional Rural Banks are now being regulated in accordance with the notification issued in this regard in September, 1988